

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 10569/2024

(Arising out of impugned final judgment and order dated 23-02-2022 in CRLA No. 3781/2002 passed by the High Court of Judicature at Allahabad)

RAJ VEER

Petitioner(s)

VERSUS

THE STATE OF UP

Respondent(s)

IA No. 163498/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 163497/2024 - EXEMPTION FROM FILING O.T.

Date : 21-10-2024 The matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Dharendra Kumar Verma, Adv.
Mr. Vijay Kumar, Adv.
Mr. Chand Qureshi, AOR
Mr. Rakesh Ranjan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. None appears on behalf of the respondent-State, despite service.
2. Let fresh steps be taken for effecting service on the respondent through its Standing counsel within two weeks.
3. Relist the petition in the week commencing 18th November, 2024.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)